

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No.687 of 2020**

Nishikant Jha **Petitioner**

Versus

The State of Jharkhand **Opp. Party**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Onkar Nath Tiwary, Advocate
For the State : Mr. S. K. Shukla, A.P.P

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

05/Dated: 09th September, 2021

1. By way of last chance, three weeks' time, as prayed for, is granted to the learned counsel for the petitioner for filing the surrender certificate and also to remove other defect, as pointed out by the office.
2. Learned A.P.P is present.
3. The court below is directed to take all coercive steps for apprehension of the revisionist and commit him to jail for serving the sentence, if he does not surrender within three weeks.

(Rajesh Kumar, J.)

Chandan/-